

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 16301/2020

(Arising out of impugned final judgment and order dated 31-01-2019 in MUA227 No. 595/2019 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHEEM SINGH

Respondent(s)

(I.R. and IA No.90132/2020-CONDONATION OF DELAY IN FILING and IA No.90133/2020-EXEMPTION FROM FILING O.T.

IA No. 90132/2020 - CONDONATION OF DELAY IN FILING

IA No. 90133/2020 - EXEMPTION FROM FILING O.T.

IA No. 161703/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv
Mr. Kamlendra Mishra, AOR

For Respondent(s) Mr. Vikrant Narayan Vasudeva, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned
counsel for the respondent seeking adjournment on
the ground of filing additional documents, list
this matter after two weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

